

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: MUMBAI BENCH:

MUMBAI

O.A.No.763 of 1996

Date of Order:21-9-2001.

Between:

Onkar D.Deshmukh.

....Applicant

and

The Union of India,

1. The Chairman, Ordnance Factory  
Board, 10, Auckland Road,  
Calcutta.

2. The Works Manager,  
Ordnance Factory, Varangaon.

....Respondents

Counsel for the Applicant :: Mr.U.M.Joshi

Counsel for the Respondents : Mr.R.K.Shetty

Coram:

The Hon'ble Sri Justice V.Rajagopala Reddy, Vice Chairman

The Hon'ble Smt.Shanta Shastry, Member(Admn.)

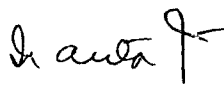
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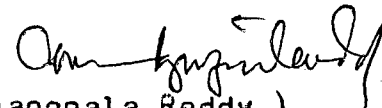
(Per Hon'ble Sri Justice V.Rajagopala Reddy, Vice Chairman)

The learned Counsel for the Applicant fairly ~~concedes~~ that this matter is covered by a Judgement of the Calcutta Bench of this Tribunal in the case of Chittaranjan Kanjilal & Others Vs Chairman, Ordnance Factory Board & others in TA.No.1248/1986 and T.A.No.1361/86 dated 30-10-1997 and R.A.No.74/1991, dated 6-1-1997, and as per the above Judgment, this matter is liable to be dismissed.

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2. The OA is accordingly dismissed in the circumstances  
no costs.

  
( Smt. Shanta Shastri )  
Member(A)

  
( V. Rajagopala Reddy )  
Vice Chairman

Dated: this the 21st day of September, 2001

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Dictated in the Open Court

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DSN